

**GOVERNMENT OF INDIA
EXTERNAL AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2081
ANSWERED ON:07.12.2005
COMPENSATION TO GULF WAR VICTIMS
Gehlot Shri Thaawar Chand

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) Whether the United Nations Organisation (UNO) has provided full compensation in lieu of loss suffered by Indian citizens during the Gulf War;
- (b) if so, the details of the beneficiaries; and
- (c) the details of amount provided as compensation in each case?

Answer

THE MINISTER OF STATE IN MINISTRY OF EXTERNAL AFFAIRS (SHRI E. AHAMED)

(a) No, Sir. It is the exclusive responsibility of the United Nations Compensation Commission (UNCC) to scrutinize, evaluate the compensation application and decide on the quantum of payment or entirely reject a claim.

Under Article 40, sub clause 4, of the Provisional Rules For Claims Procedure, UNCC decisions are final and not subject to review or appeal on procedural, substantive or other grounds.

(b)&(c) As per UNCC guidelines the UNCC list of individual approved claims is confidential and can only be revealed to the concerned claimants. The details of total claims filed, approved and amount received from UNCC and paid to claimants are given in the attached statement.

Statement referred to in part (b) and (c) of the Answer to the Lok Sabha Unstarred Question No.2081

(As on 1/12/2005)

Total number of claims Total amount claimed
Registered with Special Kuwait Cell (in US \$)
Ministry of External Affairs

Category A	110,511	\$	424,237,500/-
Category B	386	\$	867,500/-
Category C	39,955	\$	771,964,457/-
Category D	999	\$	315,125,486/-
Total	1,51,851	\$	1,512,394,943/-

Total number of approved claimants category-wise:

Category A	-	104,980
Category B	-	183
Category C	-	40,486
Category D	-	841

Total - 146,490

Total amount paid to the claimants - 922,503,053.57

(for all Categories)

Total amount received from United - 949,317,809.52
Nations Compensation Commission

(for all Categories)